in corruption. Government are aware of the problem of corruption at various levels. Eradication of corruption i_a a continuing ., prqcess. Such measures administrative,,,, organisational, legislative/ procedurial and other s aimed at this objective, as are considered necessary from time ^{to} time have been arid continue to be taken by Government. Government are always vigilant in this regard.

Lokpal and Lokayuktas

2019. SHRI LAKHAN SINGH. SHRI SUNDER SINGH* BHANDARI-SHRI LAL K."ADVANI:

Will the Minister of HOJWE "AF-FAIRS be pleased to state what i_a the latest position regarding introduction of fresh legislation for jhe appointment of Lokpals and . Lokayuktag to deal with case_g of corruption at high levels?

THE MINISTER OF STATE IN THE MINISTRY OF HOME ' A^WIRS AND DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI P. VEN-CKATASUBBAIAH): The question of introducing fresh legislation in the Parliament in this regard is receiving Government's attention.

Meeting of the J.O.M.

2020. SHRI ARABINDA GHOSH: Will the Minister of HOME AFFAIRS be pleased t_0 state:

(a) the date, place and, time of the last meeting of the National Council of the Joint Consultative Machinery (Staff Side) held with .the Government;

(b) the detailg' of the representatives who attended the meeting on behalf of Government employees organisations;

(c) the date on' which agenda notice was circulated for the $a^a \&$ meeting; and

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) The last meeting of the National Council of the Joint Consultative Machinery was held on 4th November, 1980, at 11.00 a.m. at Vigyan Bhavan, New Delhi.

(b) Government employee_a repre senting th_e Ministries of Defence, Rail ways, Communications, Education and Science and Technology, Tourism and Civil Aviation, Finance, Irrigation and Energy, Statistics and Depart ment of Personnel and from Audit had attended the meeting.

(c) The Notice for the said meeting was initially circulated on 1-10-1930. The actual date of the meeting etc. was communicated on 29-10-1980.

(d) This was a special meeting, which was convened to discuss and settle a_s many pending items as possible including those remitted to the Committees.

Foreigners over-staying in India

2021. SHRI NAND KISHORE BHATT: SHRI M. S. RAMACHAN-DRAN;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what i_3 the present number of foreigners who are over-staying in India after the expiry of Visa period and the countries to which they belong;

(b) the number of them who are staying with (i) International Society for KRISHNA CONSCIOUSNESS and (ii) with other religious institution's; and

(c) what steps Government propose to take to deport thes_e foreigners?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c) The arrival a/id departure of foreigners is a continuing process. Many of them get their visas extended on compassionate or other compelling grounds. It is, therefore, not possible to state the number of foreigners who are over-staying beyond their visa period. Action including prosecution and deport*ftion under the Foreigners Act, 1946, is, however, taken against those who continue to stay unautho-risedly. No reports have been received about overstay of foreigners with International Society for KRISHNA CONSCIOUSNESS, etc

Pakistanis staying in India

2022. SHRI SYED SHAHABUDDIN: SHRI NAR SINGH NARAIN PANDEY:

Will the Minister of HOME AF-FAIRg be pleased to state:

(a) the number $_{0}f$ Pakistani nationals in India, staying with or without authority as on 31-12-1980;

(b) the number out $_{0}f$ (a) above staying without authority;

(c) the number out of (b) above ■who have become traceless;

(d) the number of Pakistani nationals who entered India during 1981;

(e) the number of Pakistani nationals who left India during 1981;

(f) the number of Pakistani nationals in' India a_s on 31-12-1981; and

(g) the number of Pakistani na tionals over staying in India without authority as on 31-12-1981?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) 67,585.

(b) 129.

- to Questions
- (c) 8.
- (d) 2,222,066.
- (e) 2,16,516.
- (f) 73,135.

(g) As stated in reply to part (b) of this Question, 129 Pakistanis were staying unauthorised^{\land} as on 31-12-1980, These figures for the year 198i will have to be collected from the State Governments and this would take considerable time.

Appointment of Job rated Typist i» the Department of Sfcienc_e and Technology

2023. SHRI LADLI MOHAN NIGAM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that persona are appointed as job rated typistg in the Department of Science and Tech nology to clear the load of work if sOi the criteria adopted in such appoint ments;

(b) the amount $_{0}$ f money paid per month during the last one year to each one of them;

(c) whether it is a fact that most of such persong are related to the employees ^{int} the Department, if not, what are the names and addresses of such persons appointed during the last one year; and

(d) whether most of these persons earn mor_e than the regular typists; if so, what are the reasons for not appointing regular typists?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT "(SHRI CHANDRA PRATAP NARAIN SINGH): (a) Yes, Sir. The job rated typists are engaged on the basis of typing test conducted by this Department.

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